

BY EMAIL

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-48/2017/ 5849 /A

From :- Shri S. Choudhury,  
Deputy Registrar (Admn.-I),  
Gauhati High Court,  
Guwahati.

To, Shri Biswajit Chakraborty,  
Member, MACT,  
Barpeta.

Dated Guwahati, the 5<sup>th</sup> October, 2018.

Sub:- **Casual leave with Station leave permission.**

Ref:- Your Email Dated the 1<sup>st</sup> October 2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for one day on 06.10.2018 along with station leave permission w.e.f. the evening of 05.10.2018 till the morning of 08.10.2018, has been granted/~~rejected~~.

The District and Sessions Judge, Barpeta will remain in-charge of your Court and Office in your absence.

Yours faithfully,

  
5/10/2018

**DEPUTY REGISTRAR (ADMN.-I)**

Memo NO.HC.VII-48/2017/ /A, dated

Relas

Copy to:

1. The District and Sessions Judge, Barpeta,

Sd/-

**DEPUTY REGISTRAR (ADMN.-I)**